

**Training in Foundry Techniques**

2053. { Shri A. K. Gopalan:  
Shri P. Kunhan:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that Government have sanctioned a scheme for offering training in advanced and modern foundry techniques at the production centre at Eithumannor, Kerala; and

(b) if so, the details thereof?

**The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo):** (a) Yes, Sir.

(b) Training to the artisans engaged in small scale industries in the improved methods of foundry operations is being imparted at the Production Centre, Ettumanoor. The duration of the training course is six months and trainees are paid stipend at the rate of Rs. 40 per month per trainee. So far 4 courses have been conducted and 44 artisans in different courses have been trained. A programme of conducting four similar courses of 10 trainees each has been drawn up, of which, two courses are in progress.

**Export of Cotton Textiles**

2054. { Dr. R. Banerjee:  
Shri Subodh Hansda.

Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the State Trading Corporation has found out new markets for cotton textiles and ready made garments with the Joint venture of the Textile Distributing Corporation and the manufacturers;

(b) if so, which are those new markets; and

(c) since when those markets are being utilised by the State Trading Corporation?

**The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah):** (a) Yes, Sir.

(b) G.D.R., U.S.S.R. and Hungary and Canada.

(c) (i) G.D.R.—since 1960.

(ii) U.S.S.R.—since November, 1961.

(iii) Hungary—since January, 1961.

(iv) Canada since February, 1961.

**Accommodation for Government Employees**

**2055. Shri Abdul Ghani Goni:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that Government servants posted at Old Delhi are not entitled to Government accommodation in New Delhi, even if they have opted for accommodation in New Delhi;

(b) if so, the reasons therefor;

(c) whether it is also a fact that has been no new construction of Government quarters in old Delhi in 1962;

(d) if so, how many quarters have been constructed in Old Delhi during the last 10 years; and

(e) whether it is also a fact that a Government servant in New Delhi who has put in much less service than his counterpart in Delhi is allotted quarter because he happens to be posted in New Delhi and as the number of quarters is much more in New Delhi an Old Delhi Official suffers on this account?

**The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna):**

(a) Ordinarily that is the rule. But such officers are also considered for allotment in certain specified localities in New Delhi adjacent to Old Delhi along with officers whose place of duty is in New Delhi.

(b) According to the existing allotment rules 'Delhi' and 'New Delhi' are regarded as separate localities.